

(29)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

RA 77/2002
in
OA 1950/2001

New Delhi this the 9th day of April, 2002

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman(J).

Uttam Kumar

... Applicant.

Versus

Union of India & Ors.

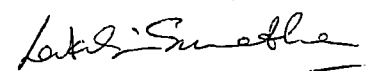
... Respondents.

O R D E R (By Circulation)

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J).

This review application has been filed against the oral order of the Tribunal dated 14.1.2002 in OA 1950/2001.

2. The applicant has submitted that there is an apparent error on the face of the record because the court has erroneously dismissed the O.A. while applying the principles of *res judicata*. It is settled law that the applicant cannot use the review application as if it is an appeal to re-argue the case when he feels that the order is wrong for which the review application is not a proper remedy (See. *A.T. Sharma Vs. A.P. Sharma & Ors.* (AIR 1979 SC 1047), *Meera Bhanja Vs. Nirmala Kumari Choudhary* (AIR 1995 SC 455)). Accordingly, RA 77/2002 is rejected.


(Smt. Lakshmi Swaminathan)
Vice Chairman (J)

'SRD'